

PN

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00848/14 &  
MA 060/00179/1**

**Decided on: 26.11.2015**

**Coram: Hon'ble Mr. Justice L.N. Mittal, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

MES No. 312867, Suresh Kumar Sharma s/o Sh. D.D. Sharma, age 59 years, working as Assistant Engineer in the office of HQ, Chief Engineer, Chandigarh Zone 'N' Area, Chandigarh.

.....**Applicant**

**Versus**

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Engineer in Chief, Engineer-in-Chief's Branch, Integrated Headquarters of MoD (Army), Kashmir House, DHQ, PO, New Delhi.
3. The Secretary, Ministry of Personnel, Public Grievances and Pension, Department of Personnel and Training, Shastri Bhawan, New Delhi.

.....**Respondents**

**Present:** Mr. D.R. Sharma, counsel for the applicant  
Ms. Nidhi Garg, counsel for the respondents

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J):-**

1. Learned counsel appearing on behalf of the parties agree that the Writ Petitions No. 14475/2014 - Union of India etc. Vs. Dinesh Kumar & Ors. and 15194/2014 - Union of India etc. Vs. Tilak Raj Sharma & Ors. in which orders passed by this Tribunal are under challenge, pending in the Hon'ble High Court, stand adjourned sine-die as the issue is engaging the attention of the Hon'ble Apex Court of the country. They submitted that this matter can be disposed of at this stage with liberty to the applicant to file an application for revival of the case if need

arises after the decision by the Hon'ble High Court, in the pending cases.

2. Ordered accordingly.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

**PLACE: Chandigarh**

**Dated: 26.11.2015**

'mw'

'mw'

